

1	2
(ii) House construction loan @ Rs. 2,000/- per family.	67
(iii) Loan for construction of business premises @ Rs. 500/- per family.	59

The families were also given maintenance assistance, as admissible to small trader families.

Five families deserted, after getting the first instalment of loan. Three families, being milkmen, did not need loan for the construction of stalls.

The Government of Bihar has not recommended the grant of any additional loans to the families settled at Kishanganj.

Madhubani Colony.

The Government of Bihar have recently forwarded the estimates for the construction of a road with hume pipe culverts to facilitate communication between the colony and the town. The proposal is receiving attention.

It has been reported that these families were carrying on business at the Purnea Camp in an unauthorized manner.

Coal Mines Provident Fund Office, Asansol

566. SHRI D. K. PANDA : Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether the attention of Government has been drawn to the serious corruption and other malpractices in the Coal Mines Provident Fund Office at Asansol ;

(b) whether any enquiry has been made regarding the functioning of that office ;

(c) if so, when and by whom ; and

(d) the results thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR) : The administration of the Coal Mines Provident Fund is the concern of the Board of Trustees, Coal Mines Provident Fund, set up under the Coal Mines Provident Fund, Family Pension and Bonus Schemes, Act, 1948 and is not the direct concern of Central Government. The Coal Mines Provident Fund Authorities have reported as follows :—

(a) Some cases of wrong payment have been detected in the Regional Office, Asansol. A general complaint of corruption in that office has also come to notice.

(b) to (d). The question of a probe into the matter of wrong payments has already been taken up with the appropriate agency. Steps have also been taken to minimise cases of corruption which emanates mainly from cash payments. A proposal to restrict the system of cash payments is under consideration of a Sub-Committee set up by the Board of Trustees. In the meantime, some members of the staff have been transferred from the Asansol office.

Expansion of Bhilai Steel Plant

567. SHRI D. K. PANDA : Will the Minister of STEEL AND MINES (ISPAT AUR KHAN MANTRI) be pleased to state :

(a) whether the expansion plan for the Bhilai Steel Plant has been finalised ;

(b) if so, the details thereof ; and

(c) the estimated cost of the plan ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (ISPAT AUR KHAN MANTRALAYA MEN RAJYA MANTRI) (SHRI SHAH NAWAZ KHAN) : (a) to (c). A feasibility study on the expansion of the Bhilai Steel Plant prepared by the Central Engineering and Design Bureau of Hindustan Steel Limited indicated that the Plant could be expanded from its existing capacity of 2.5 million of steel ingots to 4.2 million tonnes steel ingots per annum, at an estimated cost of Rs. 227 crores.

The Feasibility Report has been considered and it has been decided to undertake the preparation of a Detailed Project Report for the expansion of the Bhilai Steel Plant on the basis of optimum utilisation of available hot metal, and the Central Engineering and Design Bureau (of HSL) have been advised to take up the work of preparing the Detailed Project Report

Non-Payment of Wages in Coal Mines

568 SHRI D K PANDA Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state

(a) whether Government are aware of serious discontent among workers in coal mines because of non payment of weekly wages, monthly salaries and other legal dues by the mine owners

(b) the names of coal mines where serious complaints of non payment have been received and

(c) what steps Government have taken to compel these mine owners to pay wages etc in time ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR) (a) Yes

(b) The names of coal mines in respect of which complaints of non-payment have been received are given below —

West Bengal Region

- 1 Manoharbahal Colliery
- 2 South Jayramdanga Colliery.
- 3 Nimcha Colliery
- 4 Victory (MJ) Group Colliery
- 5 Mithapur Colliery
- 6 Selected Samla Colliery
- 7 Radhamadhavpur Colliery

- 8 Ghusick Colliery
- 9 Musira Colliery
- 10 Victory (GI Group) Colliery
- 11 Khas Jambad Colliery
- 12 Seaisole Colliery
- 13 Kalipahari Colliery
- 14 New Ghusick Colliery

Bihar Region :

- 1 Kedla Colliery
- 2 Jharkhand Colliery
- 3 Bansdeopur Colliery
- 4 New Hintodih Colliery
- 5 Bendih Colliery
- 6 Nudkharkee Colliery
- 7 Diamond Pura Colliery
- 8 South Jharia Colliery
- 9 North Kujama Colliery
- 10 Topsa Colliery
- 11 Toera Colliery and
- 12- New Standard Iodna Colliery

(c) Appropriate action under the law is being taken by the officers of Central Industrial Relations Machinery to secure payment of wage and other legal dues to the workers by the management

Bombay Customs House Agents Labour Pool Scheme

569 SHRI D K PANDA Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state